

Declaration of Stocks of Newsprint

6033. SHRI MOHINDER
SINGH GILL:
SHRI SUKHDEO PRASAD
VERMA:

Will the Minister of FINANCE be pleased to state:

(a) whether the newspaper managements all over the country have represented to him to persuade excise inspectors not to ask for the stocks of newsprint with the industry which they are doing in the wake of one per cent excise duty on newspaper sales; and

(b) if so, the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PRANAB KUMAR MUKHERJEE).

(a) No such representation has been received from newspaper managements.

(b) Does not arise.

Scheme to Bring down varieties of Cloth

6034. SHRI JHARKHANDE RAI:
DR. H. P. SHARMA:
SHRI PURUSHOTTAM
KAKODKAR:
SHRI P. GANGADEB:
SHRI D. D. DESAI:

Will the Minister of COMMERCE be pleased to state:

(a) whether Government are considering a scheme under which textile mills will be required to bring down the varieties of cloth; and

(b) if so, the main features and the objectives thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH):

(a) Yes, Sir.

(b) It is contemplated that mills producing more than one variety per 100 looms may be required to reduce the number of varieties by 10 per cent

to start with. Thereafter, steps may be taken to reduce the varieties further to a maximum of 25 per cent over a period of two years.

Tax Liabilities of Directors of M/s Mohindra and Mohindra Ltd.

6035. SHRI SAT PAL KAPUR: Will the Minister of FINANCE be pleased to state:

(a) the names of directors of M/s. Mohindra and Mohindra Ltd., and the amount of income-tax, wealth tax, excise duty and corporation tax outstanding against each of them and the action taken to realise the same;

(b) whether any CBI enquiry was ever conducted against them or any such enquiry is pending against them and if so, the particulars thereof; and

(c) whether any raids were conducted at the residence of the directors or at the premises of the company and if so the particulars thereof and the details of the documents and goods seized during the raids?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PRANAB KUMAR MUKHERJEE)

(a) The Directors of M/s. Mohindra and Mohindra Ltd. as on 1-2-1976 as furnished by the company are—S/Shri Keshub Mahindra, Harish Mahindra, H. S. Malik, I. Chatterji, Suresh Mahindra, F.K.F. Nariman, Devji Ratansey, K. V. Sardesai, Akbar Hydari, H.V.R. Iyengar, Yogindra N Mafatal and Roy D. Chappin Jr.

Information regarding the amount of income-tax and wealth-tax outstanding against the Directors S/Shri Keshub Mahindra, Harish Mahindra, H. S. Malik, Suresh Mahindra, Devji Ratansey, K. V. Sardesai, H. V. R. Iyengar and Yogindra N. Mafatal as on 31-3-76 and the action taken to realise the same are furnished in the enclosed statement.

Individuals are not liable to corporation tax. Remaining information is being collected and will be laid on the Table of the House.